

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

CJ Court

Case: PIL No. 25/2017

SAVE through its Chairperson

.....Appellant/Petitioner(s)

Through :- Mr. S.S Ahmed, Advocate
Ms. Supriya Chouhan, Advocate
Mr. Zulkernain Chowdhary, Advocate

v/s

State and ors.

.....Respondent(s)

Through :- Mr. D.C Raina, Advocate General with
Mr. S.S Nanda, Sr. AAG
Mr. Harshwardhan Gupta, Advocate

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE

ORDER

31.05.2023

Learned counsel for the respondents seeks and is granted a week's time to respond to the report submitted by the petitioner in terms of order dated 02.03.2023, supported by digital data of the apparently pathetic condition of the Gaushala.

The administration may also respond to the allegations leveled by the petitioner.

We will visit the Gaushala situated at Village Seri Khurd, Nagrota on 02.06.2023 in which the following officers are directed to remain present at 4.30 P.M in the aforesaid Gaushala:-

- i. Commissioner, Jammu Municipal Corporation.
- ii. Director, Animal Husbandry
- iii. Medical Veterinary Officers.

- iv. President, J&K Gau Raksha Samiti, Gaushala, Amphala, Jammu
- v. Advocate General as well as learned counsel for the parties may also accompany us for the said visit.

List on 02.06.2023.

(PUNEET GUPTA)
JUDGE

(N.KOTISWAR SINGH)
CHIEF JUSTICE

JAMMU
31.05.2023
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